

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF INVESTMENT AND PUBLIC ASSET MANAGEMENT

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 2295**

TO BE ANSWERED ON TUESDAY, MARCH 16, 2021

Phalgun 25, 1942 (Saka)

**Disinvestment of BPCL**

2295. Shri K.C. Venugopal:

Will the Minister of FINANCE be pleased to state:

- a) the annual dividend from Bharat Petroleum Corporation Limited (BPCL) for the last five years, year-wise;
- (b) the projected annual dividends and other receipts from BPCL for the next ten years;
- (c) the current valuation(s) of BPCL by the Government, employee unions, and any other stakeholders;
- (d) whether Government is taking any steps to ensure proper price discovery in the valuation process for BPCL; and
- (e) whether the expected receipts from disinvestment exceed the projected receipts from dividends by BPCL, and if so, the details thereof?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI ANURAG SINGH THAKUR)

(a) & (b) Annual dividend received from BPCL in last 5 years is at Annexure. Being a listed company, under the Companies Act, 2013, the decision for payment of dividend vests with the Board of the Company, hence no projections can be made by the Govt. as the promoter. The other main receipts are in the nature of direct and

indirect taxes, the incidence of which does not depend upon the ownership of the Company.

(c) & (d) As per the extant procedure, valuation made by the Advisors appointed by the Govt. only is considered for Reserve Price fixation. In order to ensure non-collusive competitive bidding, absolute confidentiality is maintained in the valuation and the Advisors are bound by the Confidentiality Undertaking in this regard. Valuation provides only a benchmark for fixation of Reserve Price while the price discovery is a product of competitive bidding. The process of financial bidding is guided by the principles of transparency, fair play, promoting competition and ensuring highest degree of integrity and probity. The Reserve Price is arrived at through a due process only after the financial bids have been received.

(e) The quantum of disinvestment receipts from BPCL will be known only after the successful conclusion of the transaction.

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**Annexure-I to Rajya Sabha Unstarred Question No. 2295 for reply on 16-03-2021**

**Annual dividend from BPCL for last five years**

<b>Year</b>	<b>Annual Dividend (Rs.in cr)</b>
2015-16	1529.22
2016-17	3098.12
2017-18	1728.77
2018-19	2090.67
2019-20	2821.03